

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3852**  
TO BE ANSWERED ON 11.08.2023

**DELAYS IN DISBURSEMENT OF CASH BENEFITS UNDER PMMVY**

3852. SHRI KAMLESH PASWAN:  
SHRI B.B. PATIL

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the delay in disbursement of cash benefits under Pradhan Mantri Matru Vandana Yojana (PMMVY), if so the details thereof;
- (b) whether the Government has data about the number of beneficiaries whose instalments have been delayed;
- (c) if so, the details thereof, State and district-wise for the FY 2022-23;
- (d) the steps taken to improve coordination and communication between different stakeholders involved in the disbursement process to ensure timely delivery of cash benefits thereunder;
- (e) whether the Government has explored the possibility of leveraging digital payment platforms or Direct Benefit Transfer system, to streamline and expedite the disbursement to beneficiaries, if so, the details thereof and if not, the reasons therefor; and
- (f) whether the Government has any mechanism in place for beneficiaries to register their complaints in case of delays, if so, the details thereof, and if not, the reasons therefor?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) The Ministry of Women and Child Development implements 'Mission Shakti', an Integrated Women Empowerment Programme, as Umbrella Scheme for the Safety, Security and Empowerment of Women. The 'Mission Shakti' has two sub-schemes namely "Sambal" for safety and security of women and "Samarthya" for empowerment of women. Pradhan Mantri Matru Vandana Yojana (PMMVY) is a component of sub-scheme "Samarthya" under Mission Shakti.

The Mission Shakti Guidelines stipulates that payment of maternity benefits may be made in the account of eligible beneficiaries preferably within 30 days of registration and submission of claim along with complete details of fulfilment of the conditionalities under the scheme. PMMVY is being implemented through State

Governments/Union Territory Administrations. The identification, registration and disbursement of maternity benefits to eligible beneficiaries under PMMVY are carried out by concerned States/UTs. In order to ensure timely disbursement of maternity benefits by States/UTs, the Ministry of Women and Child Development periodically reviews and monitor implementation of PMMVY and urges all States/UTs for timely disbursement of maternity benefits. Under PMMVY, maternity benefits of more than Rs. 13,788 crore (includes Central and State share) have been disbursed to more than 3.06 crore beneficiaries since inception of the scheme and till 24.07.2023.

(d) & (e) The Pradhan Mantri Matru Vandana Yojana (PMMVY) is a Centrally Sponsored Direct Benefit Transfer (DBT) compliant scheme. The maternity benefits under the scheme are directly transferred to the bank/post office account of the beneficiaries from the Escrow bank account maintained at State/Union Territory level in a transparent manner. The Ministry of Women and Child Development has developed a new portal for registration of beneficiaries under PMMVY in accordance with Mission Shakti guidelines. The process of registration of beneficiaries by filling physical forms has been dispensed off. The Anganwadi Worker or Accredited Social Health Activist (ASHA) now fills forms on behalf of the beneficiary on new PMMVY portal. Provision of self registration of beneficiary has also been made on new PMMVY portal so that a beneficiary or an individual on behalf of the beneficiary can register an eligible beneficiary on new PMMVY portal.

(f) The PMMVY is being implemented through State Governments/Union Territory Administrations. A beneficiary can approach nearest Anganwadi Worker/Accredited Social Health Activists (ASHA) at village level or Child Development Project Officer (CDPO)/Medical Officer (MO) at Block level for registering her complaints. Further, beneficiaries can also register their grievances through Central Public Grievance Redress and Monitoring System (CPGRAMS), an online platform (<https://pgportal.gov.in>) available to the citizens on any subject related to service delivery.

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